

(20)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :  
PETITION NUMBER : TCP/87/(IB)/2017  
NAME OF THE PETITIONER(S) : PRAKASH PARCEL SERVICES LTD  
NAME OF THE RESPONDENT(S) : LOGOS INDUSTRIES PVT LTD  
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. R. R. Rajagopal  
S.R. Rajagopal

Counsel for  
Petitioner

R.R.

**ORDER**

Counsel for Petitioner present. He submitted that he has complied with the provisions of section 9(3)(b) and (c) of I&B Code, 2016 but there is a report that the Corporate Debtor is no more in existence as per the record of MCA portal.

Counsel for Petitioner is directed to send private notice to the Directors of Corporate Debtor by way of speed post and file the proof of sending and effecting service along with affidavit before the next date of hearing. Put up on **30.08.2017** at **10.30 A.M.**

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

Ch. Mohd Sharief Tariq  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)